

Notification No. 3406.

TO BE PUBLISHED IN PART II - SECTION 3 - SUB-SECTION (ii)
OF THE GAZETTE OF INDIA EXTRAORDINARY

CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION

INCOME TAX

New Delhi, the 26th May, 1980.

S.O. (E).- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Second Amendment) Rules, 1980.
(2) They shall come into force on the 1st day of June, 1980.
2. In rule 67 of the Income-tax Rules, 1962, in sub-rule (2), in clause (i), after the words "by the Central Government", the words "other than treasury bills" shall be inserted.

[No. 3406 / F.No.142(18)/78-TPL]

Sd/-

(S. N. SHENDE)
SECRETARY

CENTRAL BOARD OF DIRECT TAXES.

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Rule 67(2) of the Income-tax Rules, 1962
prior to its amendment by the Income-tax
(Second Amendment) Rules, 1980.

Rule 67(1) x x x x x x x x x x x x x x x x

(2) The manner of investment referred to in
sub-rule (1) is the following, namely:-

(i) in Government securities
[as defined in section 2
of the Public Debt Act,
1944 (18 of 1944)] created
and issued by the Central
Government; not less than
20 per cent. of
the investible
moneys;

(ii) in Government securities
[as defined in section 2
of Public Debt Act, 1944
(18 of 1944)] created and
issued by any State Govern-
ment; or in any other
negotiable securities, the
principal whereof and
interest whereon is fully
and unconditionally guaran-
teed by the Central
Government or any State
Government; not less than
20 per cent.
of the investi-
ble moneys;

(iii) in 7 year National Savings
Certificate (Second Issue
and Third Issue) or in any
account with the Post
Office Savings Bank in
accordance with the Post
Office (Time Deposits)
Rules, 1970; not exceeding 35
per cent. of the
investible moneys;

(iv) in Central Government
Special Deposit Scheme not exceeding
25 per cent.
of the investible
moneys.

Explanation: The manner of investment specified
in this sub-rule shall apply to the aggregate amount
of investible moneys with the fund in the previous
year.